

RIGHT TO WORK BILL\*

15.36 1/2 hrs.

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad): Sir, I beg to move† for leave to introduce a Bill to provide for right to work to all citizens and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for right to work to all citizens and for matters connected therewith or incidental thereto."

*The motion was adopted*

SHRI HAROOBHAI MEHTA: I introduce the Bill.

15.36 hrs.

HIGH COURT OF ORISSA (ESTABLISHMENT OF A PERMANENT BENCH AT BERHAMPUR) BILL\*

[English]

SHRI SOMNATH RATH (Aska): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Berhampur.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Berhampur."

*The motion was adopted*

SHRI SOMNATH RATH: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 141)

[English]

SHRI SHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK: I introduce the Bill.

15.37 hrs.

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of article 344, etc.)

[English]

SHRI SHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK: I introduce the Bill.

\*Published in Gezette of India Extraordinary, Part II, Section 2, dated 4.11.88.

†Moved Introduced with the recommendation of the President.